

RATIFIED MINUTES

DIRECTORATE GENERAL OF FOREIGN TRADE (DES-II SECTION)

MINUTES OF THE NORMS COMMITTEE-II MEETING NO. 41/10 HELD ON 12.01.2010.

The Meeting No. 41/10 of Norms Committee-II was held on 12.01.2010 for the licensing year 2009-2010 under the Chairmanship of Sh. A. KOMU, Addl. Director General of Foreign Trade to consider the following applications for ratification of norms in respect of advance authorisations under Duty Exemption Scheme (Chapter-4) of Foreign Trade Policy 2004-2009. The following members were present in the meeting:-

<u>S.No</u>	<u>Name of the representatives & their Designation</u>	<u>Deptt.</u>
1.	Sh. B.D.Ghosh, AIA	M/o Steel
2.	Sh. Gajraj Singh, Sr. D.O.	DHI
3.	Sh. S.K. Jain, D.O.	DIPP
4.	Sh. K.K. Funda, Asst. Dir.	DC(MSME)
5.	Sh. A.K. Mishra, Asst. Dir.	M/o Steel
6.	Sh. Shyam Sunder, DDG	DGFT

1	Case No.: 3/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00388/AM10/	RLA File :03/95/040/00692/AM09/	Lic.No/Date:0310503872 27.01.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 held on 12.01.2010. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 02.03.2010.			

2	Case No.: 14/41/81-ALC2/2009	Party Name:RATNAMANI METALS & TUBES LIMITED	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00399/AM10/	RLA File :08/24/040/00036/AM10/	Lic.No/Date:0810080089 20.05.2009	Defer Date:02.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.03.2010: -

1. Size i.e. OD, WT and length of export product.
2. Net weight of Flanges, Elbows, Stub Ends etc. in the export product
3. Thickness of item of import.
4. Information in respect of S.No. 5 & 11 of Standard Deficiency Letter.

3	Case No.: 17/41/81-ALC2/2009	Party Name:RATNAVEER STAINLESS PRODUCTS (PVT) LTD,	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00402/AM10/	RLA File :34/24/040/00171/AM09/	Lic.No/Date:3410024452 12.06.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.03.2010: - 1. Thickness of item of import. 2. Information in respect of S.No. 5 of Standard Deficiency Format. 3. Weight of nut, screws etc. in the export product.			

4	Case No.: 4/41/81-ALC2/2009	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00389/AM10/	RLA File :03/95/040/00162/AM10/	Lic.No/Date:0310526170 29.06.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The NC observed the quantity sought that for import item No. 1 appears to be incorrect. Since the same quantity is shown as Nickel content in Nickel Concentrate. RA may please clarify. The case stands deferred and to be relisted on 02.03.2010.			

5	Case No.: 13/41/81-ALC2/2009	Party Name:STANCORP	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Approved
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HQ File :01/81/050/00398/AM10/	RLA File :03/95/040/00256/AM10/	Lic.No/Date:0310531637 31.07.2009	
Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. Based on the recommendations of the representative of DC(MSME) present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Taking Clue from SION C-1673, as applied for. R/A may take suitable consequential action accordingly.			

6	Case No.:10/41/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status:Approved
	HQ File :01/81/050/00395/AM10/	RLA File :03/95/040/00088/AM10/	Lic.No/Date:0310533266 11.08.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- - Quantity of import item at Sl.No.1 i.e. Aluminium Wire Rod EC Grade may be allowed as applied for i.e. 24.897 MT inclusive of 1% wastage. - Quantity of import item at Sl.No.2 i.e. XLPE Semiconducting Compound may be allowed as 2.04 MT inclusive of 5 % wastage. - Quantity of import item at Sl.No.3 ie. XLPE Insulation Compound may be allowed as applied for i.e. 7.113 MT inclusive of 4 % wastage. - Description of import item at Sl. No. 4 may be modified to "PVC Resin" and quantity of this import item may be allowed as 4.231 MT inclusive of 1% wastage as applied for. R/A may take suitable consequential action accordingly.			

7	Case No.:16/41/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00401/AM10/	RLA File :32/24/040/00021/AM10/	Lic.No/Date:3210041042 14.08.2009	Defer Date:02.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The committee observed that the case is under examination of DHI. The case stands deferred and to be relisted on 02.03.2010.

8	Case No.:15/41/81-ALC2/2009	Party Name:SALZER ELECTRONICS LTD	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00400/AM10/	RLA File :32/24/040/00024/AM10/	Lic.No/Date:3210041176 08.09.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The committee observed that the case is under examination of MIT. The case stands deferred and to be relisted on 02.03.2010.			

9	Case No.:24/41/81-ALC2/2009	Party Name:R.K.POLYMERS	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00409/AM10/	RLA File :13/24/040/00016/AM10/	Lic.No/Date:1310029960 11.09.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.03.2010: - 1. Voltage rating of cables 2. Detailed calculations as to how the quantity of raw materials proposed for import has been arrived at supported by size of conductors & insulation/ sheathing thickness. A copy of relevant National/International standard or buyers data sheet may also be furnished			

10	Case No.:7/41/81-ALC2/2009	Party Name:CROMPTON GREAVES LIMITED,	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00392/AM10/	RLA File :03/94/040/00328/AM10/	Lic.No/Date:0310537877 15.09.2009	Defer Date:02.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. NC observed that the Hard Copy is received and has been forwarded to DHI for comments. The case stands deferred and to be relisted on 02.03.2010.

11	Case No.: 11/41/81-ALC2/2009	Party Name:VIDEOCON INDUSTRIES LIMITED	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00396/AM10/	RLA File :03/95/040/00399/AM10/	Lic.No/Date:0310540446 06.10.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.03.2010.			

12	Case No.: 12/41/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status:Approved
	HQ File :01/81/050/00397/AM10/	RLA File :03/95/040/00083/AM10/	Lic.No/Date:0310540928 08.10.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Words “Aluminium Conductor PVC Insulated Unarmoured LT Cable” may be suffixed with the description of export product. 2. Taking clue from Engineering Tables 4 & 5, quantities of import items at S.No.1 & 2 may be allowed as applied for i.e. 20.759 MT & 4.592 MT respectively. R/A may take suitable consequential action accordingly.			

13	Case No.: 5/41/81-ALC2/2009	Party Name:CAN-PACK INDIA PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00390/AM10/	RLA File :03/94/040/00592/AM10/	Lic.No/Date:0310542696 27.10.2009	Defer Date:02.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.03.2010: -

1. Information in respect of S.No. 5 & 11 of Standard Deficiency Letter – export product-wise.

14	Case No.:20/41/81-ALC2/2009	Party Name:R+V INTERNATIONAL CO.	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status:Approved
	HQ File :01/81/050/00405/AM10/	RLA File :30/24/040/00019/AM10/	Lic.No/Date:3010063979 13.11.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Word “relevant” may be prefixed with the description of import item and its quantity may be allowed as applied for i.e 3500 Kgs. as 1.08 Kgs./Kg. content in the export product. R/A may take suitable consequential action accordingly.			

15	Case No.:6/41/81-ALC2/2009	Party Name:SOURIAU INDIA PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00391/AM10/	RLA File :10/24/040/00089/AM10/	Lic.No/Date:1010036019 17.11.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The committee observed that the comments from MIT are still awaited and therefore decided to remind them to expedite the same. The case stands deferred and to be relisted on 02.03.2010.			

16	Case No.:8/41/81-ALC2/2009	Party Name:RPG CABLES LTD.	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00393/AM10/	RLA File :03/95/040/00894/AM09/	Lic.No/Date:0310546258 18.11.2009	Defer Date:02.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.03.2010: -

1. Detailed calculations for the requirement of each raw material, export product wise supported by the Cross sectional diagram of the cable/Buyers data sheet
2. Material balancing viz. net content of each imported and indigenous input, export product wise, per KM of export product.
- 3.Total requirement of each raw material, export product wise, in a Tabular form

17	Case No.:9/41/81-ALC2/2009	Party Name:RPG CABLES LIMITED,	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00394/AM10/	RLA File :07/24/040/00308/AM10/	Lic.No/Date:0710068403 19.11.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. NC observed that the Hard Copy is received and has been forwarded to MIT for comments. The case stands deferred and to be relisted on 02.03.2010.			

18	Case No.:27/41/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00412/AM10/	RLA File :06/24/040/00034/AM10/	Lic.No/Date:0610016750 02.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. NC observed that the Hard Copy is received and has been forwarded to DHI for comments. The case stands deferred and to be relisted on 02.03.2010.			

19	Case No.:28/41/81-ALC2/2009	Party Name:BHARAT HEAVY ELECTRICALS LIMITED	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00413/AM10/	RLA File :06/24/040/00035/AM10/	Lic.No/Date:0610016751 02.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. NC observed that the Hard Copy is received and has been forwarded to DHI for comments. The case stands deferred and to be relisted on 02.03.2010.			

20	Case No.:1/41/81-ALC2/2009	Party Name:PEARL METAL PRODUCTS (BANGALORE) PVT. LIMITED	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00386/AM10/	RLA File :07/24/040/00394/AM09/	Lic.No/Date:0710068981 18.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.			

21	Case No.:2/41/81-ALC2/2009	Party Name:JLC ELECTROMET PVT. LTD.,	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status:Approved
	HQ File :01/81/050/00387/AM10/	RLA File :13/24/040/00024/AM10/	Lic.No/Date:1310030836 18.12.2009	
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. Based on the recommendations of the representative of DIPP present in the meeting, the Norms Committee, after deliberating upon the case, decided to ratify the norms in respect of the subject Advance Authorisation as per following modification:- 1. Taking clue from SION C-1580, quantity of import item at SI No. 1 may be allowed as applied for i.e. 19570 Kgs inclusive of 3 % wastage. R/A may take suitable consequential action accordingly.			

22	Case No.:25/41/81-ALC2/2009	Party Name:CODINA METALIC PRIVATE LIMITED	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00410/AM10/	RLA File :04/24/040/00239/AM10/	Lic.No/Date:0410110392 23.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. NC observed that the Hard Copy is received and has been forwarded to DIPP for comments. The case stands deferred and to be relisted on 02.03.2010.			

23	Case No.:26/41/81-ALC2/2009	Party Name:SHIVALIK BIMETAL CONTROLS LTD.	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00411/AM10/	RLA File :05/24/040/00417/AM10/	Lic.No/Date:0510255223 24.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.			

24	Case No.:18/41/81-ALC2/2009	Party Name:ANAND INDUSTRIAL ENTERPRISES	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00403/AM10/	RLA File :07/21/040/00900/AM10/	Lic.No/Date:0710069152 30.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.			

25	Case No.:19/41/81-ALC2/2009	Party Name:LUMINOUS POWER TECHNOLOGIES PVT. LTD.	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00404/AM10/	RLA File :05/23/040/00130/AM10/	Lic.No/Date:0510255323 30.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.			

26	Case No.:21/41/81-ALC2/2009	Party Name:MINEX METALLURGICAL COMPANY LIMITED	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00406/AM10/	RLA File :03/95/040/00637/AM10/	Lic.No/Date:0310553140 31.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.			

27	Case No.:22/41/81-ALC2/2009	Party Name:EFD INDUCTION LIMITED,	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00407/AM10/	RLA File :07/24/040/00331/AM10/	Lic.No/Date:0710069195 31.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.			

28	Case No.:23/41/81-ALC2/2009	Party Name:WELSPUN GUJARAT STAHL ROHREN LTD.	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00408/AM10/	RLA File :34/24/040/00161/AM10/	Lic.No/Date:3410026017 31.12.2009	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.			

29	Case No.:29/41/81-ALC2/2009	Party Name:JCR DRILLSOL PVT LTD	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00414/AM10/	RLA File :07/21/040/00919/AM10/	Lic.No/Date:0710069229 04.01.2010	Defer Date:02.03.2010
	Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.			

30	Case No.:30/41/81-ALC2/2009	Party Name:MAHENDRA INDUSTRIES	Meet No/Date:41/81-ALC2/2009 12.01.2010	Status: Deffered and Re-indexed
	HQ File :01/81/050/00415/AM10/	RLA File :07/24/040/00367/AM10/	Lic.No/Date:0710069240 04.01.2010	Defer Date:02.03.2010

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. The Committee observed that the application of the firm is not received. Therefore, the Committee decided to remind RA for forwarding the copy of the application of the firm. The case stands deferred and to be relisted on 02.03.2010.

PART -AR-FRESH

Case No. AR-57	M/S Laxmi Electronics Moulds & Precision Engineering Pvt.Ltd.Bangalore.
Meeting No.41/81	F.No.01/81/50/099/AM09/DES-II
Dated 12.01.2010	Advance License No.0710056200 dt. 03.03.2008
	RIA F.No.07/24/40/770/AM08

Decision : The case regarding ratification of norms in respect of above advance authorization was considered by the Norms Committee - II in its M.No. 41/81 scheduled to be held on 12.01.2010. On the recommendation of the representative of DIPP present in the meeting, it was decided by the Committee to call for the following information/clarification from the firm and to re-list the case on 02.03.2010: -

1. Documentary evidence for use of 4 numbers each of import items at S.No.6 (Isolator Fan Mount) and S.No.7 (EMI Gasket) in the assembly of one Fan Module.

PART-B-FRESH

Case No. B-4	M/S Hindalco Industries Ltd., Birla Copper, Gujarat.
Meeting No.41/81	F.No.01/80/162/00385/AM10/DES-I/DES-II
Dated 12.01.2010	

Decision : M/s. Hindalco Industries Ltd., sought clarification w.r.t. CAG's audit objection regarding calculation of the copper content in the Copper concentrate as per SION C-1503 under the advance Authorisation Scheme. As per decision taken in NC meeting No. 24/10 dated 15/09/2009 a reference in this regard was made to the Administrative Ministry namely M/o Mines for suitable clarification.

The reply received from M/o Mines vide their O.M. No. 4/24/2009-Met.III/L dated 4th January 2010 was deliberated upon in NC meeting dated 12-01-2010 . The NC noted the following relevant portion of the OM of M/o Mines in this regard as under:-

“Copper content in copper concentrate is expressed as percentage (%) of copper per DMT of copper concentrate. DMT weight of copper concentrate is taken as the basis for computation of transaction value of copper concentrate and not WMT weight. Depending on the source of concentrate and production process typically moisture content in copper concentrate may vary from 5% to 9% copper concentrate (a fine powder) in dry state flies off during handling and transportation. Hence at times, supplier adds extra water to bring up the moisture content in copper concentrate to 7% to 10% to avoid difficulty and minimize consequent losses in handling and transportation. SION-C1503 stipulates duty free import of copper concentrate having 1.06MT copper against the export of 1MT of continuous cast Copper Rod/ Copper Wire Rod/Cathode. It may, therefore, be concluded that Dry Metric Ton (DMT) weight is to be considered for copper concentrate for advance authorization issued under SION C-1503.”

Norms Committee after deliberations, decided to convey the above clarification to the exporter and RA. Accordingly, DGFT may issue necessary clarification.

There is a CAG's Audit objection w.r.f the calculation of Copper content in the imported copper concentrate under Advance Authorisation w.r.t SION C-1503. On a reference from M/s Hindalco Industries Ltd., the matter was taken up with NC-II. The decision taken in this regard by NC-II in meeting dt.12.01.2010 is reproduced below:-

“M/s. Hindalco Industries Ltd., sought clarification w.r.t. CAG's audit objection regarding calculation of the copper content in the Copper concentrate as per SION C-1503 under the advance Authorisation Scheme. As per decision taken in NC meeting No. 24/10 dated 15/09/2009 a reference in this regard was made to the Administrative Ministry namely M/o Mines for suitable clarification.

The reply received from M/o Mines vide their O.M. No. 4/24/2009-Met.III/L dated 4th January 2010 was deliberated upon in NC meeting dated 12-01-2010 . The NC noted the following relevant portion of the OM of M/o Mines in this regard as under:-

“Copper content in copper concentrate is expressed as percentage (%) of copper per DMT of copper concentrate. DMT weight of copper concentrate is taken as the basis for computation of transaction value of copper concentrate and not WMT weight. Depending on the source of concentrate and production process typically moisture content in copper concentrate may vary from 5% to 9% copper concentrate (a fine powder) in dry state flies off during handling and transportation. Hence at times, supplier adds extra water to bring up the moisture content in copper concentrate to 7% to 10% to avoid difficulty and minimize consequent losses in handling and transportation. SION-C1503 stipulates duty free import of copper concentrate having 1.06MT copper against the export of 1MT of continuous cast Copper Rod/ Copper Wire Rod/Cathode. It may, therefore, be concluded that Dry Metric Ton (DMT) weight is to be considered for copper concentrate for advance authorization issued under SION C-1503.”

Norms Committee after deliberations, decided to convey the above clarification to the exporter and RA. Accordingly, DGFT may issue necessary clarification.”

Accordingly, we may issue clarification to the exporter & RA stating that Dry Metric Ton (DMT) weight of Copper concentrate imported has to be considered for working out the copper content by enclosing a copy of above NC decision.